

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 134

IA(I.B.C)/1884(CH)2023

IA(I.B.C)/90 (CH)2024

IA(I.B.C)/96 (CH)2024

IA(I.B.C)/97 (CH)2024

IA(I.B.C)/98 (CH)2024

IA(I.B.C)/441 (CH)2024

IA(I.B.C)/1511 (CH)2024

In

CP (IB) No.149/Chd/Pb/2022

(Admitted)

IN THE MATTER OF:
Central Bank of India

...Petitioner-Financial Creditor

Vs.

SEL Textile Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 60(5)
Rule: 11 of NCLT. 2016

Order delivered on 09.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 22.08.2024.

Sd/-

Court Officer